

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member
4. Shri V.S.Verma, Member

Petition No. 116/2008

In the matter of

Application for grant of transmission licence to Teestavalley Power Transmission Ltd. (TPTL).

And In the matter of

Teestavalley Power Transmission Ltd, New Delhi

Petitioner

Vs

1. Power Grid Corporation of India Ltd, New Delhi
2. Teesta Urja Ltd, New Delhi
3. PTC India Ltd, New Delhi
4. Energy and Power Department, Government of Sikkim,
North Mangan
5. Central Electricity Authority, New Delhi

Respondents

Following were present:

1. Shri Tarun Johri, Advocate, TPTL
2. Shri R.P.Sasmal, TPTL
3. Shri A.Sehgal, TPTL
4. Shri Jaideep Lakhtakia, TUPL
5. Shri Rajeev Mohan, PGCIL
6. Shri Ashok Pal, PGCIL
7. Vijay Kumar, PGCIL

ORDER

(Date of Hearing: 14.5.2009)

The applicant, Teestavalley Power Transmission Ltd., a Special Purpose Vehicle, and a joint venture between Power Grid Corporation of India Ltd, the first respondent and Teesta Urja Ltd, the second respondent has made this

application for grant of licence for the following transmission lines which it proposes to execute, namely:-

S.No	Description	Length
1.	400 kV D/C transmission line with quad Moose conductor from Teesta-III generating station to Mangan pooling station.	2 Km
2.	400 kV D/C transmission line with quad Moose conductor from Mangan to new pooling station at Kishanganj including 2 line bays and 2 nos 63 MVAR Reactors at Kishanganj switchyard.	204 Km

2. The second respondent is executing a 1200 MW hydro-electric generating station (the generating station) in Teesta basin in the State of Sikkim. The third respondent, PTC India Ltd. is said to have entered into a Power Purchase Agreement (PPA) with the second respondent for off-take of 70% of the saleable energy of the generating station at the nearest pooling station (Mangan) from where open access is said to be available in accordance with the Commission's regulations on the subject. The third respondent, in turn, has signed agreements with beneficiaries of Northern Region for sale of power. Thus, the transmission lines are primarily being executed for evacuating the power to the beneficiaries located in Northern Region.

3. The main objects of the applicant company includes the object to plan, promote and develop an integrated and efficient power transmission network in all aspects including design and engineer, establish, own construct, operate and maintain transmission systems and power systems for generation, evacuation, transmission and distribution.

4. The applicant sent a copy of its application to the Central Transmission Utility in accordance with sub-section (3) of Section 15 of the Act.

5. The Central Transmission Utility, vide its letter dated 14.10.2008, has recommended grant of licence to the applicant.

6. The applicant published public notices in the newspapers as required under sub-section (2) of Section 15 of the Act. In response to public notice published by the applicant, no objections were received.

7. After consideration views of the Central Transmission Utility, the Commission by its order dated 24.4.2009 had proposed to grant licence to the applicant for the assets applied for.

8. A notice under clause (a) of sub-section (5) of Section 15 of the Act was published by the Commission, inviting suggestions/objection to the proposal of the Commission. However, no objections have been received in response to the notice published by the Commission.

9. On consideration of the material on record, we direct that licence for transmission of electricity in favour of the applicant, Teestavalley Power Transmission Limited for the assets noted in para 1 above be issued. The licence granted shall be subject to the terms and conditions as contained in the Act, the rules prescribed by the Central Government and the regulations specified by the Commission from time to time, including statutory amendment and re-enactment thereof as also the order dated 24.4.2009 *ibid*. The payment

of licence fee during the validity of the licence shall be regulated in terms of fee notified by the Commission separately under the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008. The licence shall be valid for a period of 25 years, unless revoked earlier.

Sd/- Sd/- sd/- sd/-
(V.S. VERMA) (S.JAYARAMAN) (R. KRISHNAMOORTHY) (DR. PRAMOD DEO)
MEMBER MEMBER MEMBER CHAIRPERSON
New Delhi, dated 14th May 2009